## GOVERNMENT OF INDIA INFORMATION AND BROADCASTING LOK SABHA

UNSTARRED QUESTION NO:1245 ANSWERED ON:29.11.2011 REVIEW OF CINEMATOGRAPH ACT, 1952 Mahato Shri Narahari;Roy Shri Nripendra Nath

## Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government proposes to review the Cinematograph Act, 1952 in view of increasing number of protests against the screening of certain films even after obtaining certificate from the Central Board of Film Certification (CBFC);
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government proposes to make it mandatory to seek opinion from experts on the subject/content depicted in the film to ensure the screening of the film without any protest and controversy before the CBFC grants the certificate;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor along with the remedial measures being taken by the Government in this regard?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN)

- (a) & (b): In the proposed draft Cinematograph Bill, 2011 provisions have been included whereby, if the Board receives a complaint on a certified film, on a reference from the Board, the Central Government can ask the Board to re-examine the film.
- (c): The existing Act contains provisions for such consultation with experts if the, Examining Committee so desire.
- (d) and (e): Do not arise in view of reply to part (c) above.